

## **Marine Cargo Insurance Policy – Specific Transit**

WHEREAS THE ASSURED named in the Schedule hereto has represented to **Raheja QBE General Insurance Company Limited** (hereinafter called the 'Company') that they are interested in or duly authorised to take the insurance mentioned and described hereinafter and has paid the premium as consideration for such insurance.

THE COMPANY HEREBY PROMISES AND AGREES with the Assured, their Executors, Administrators and Assigns that the Company insures against loss, damage, liability or expenses subject to the Clauses, Endorsements, Conditions and Warranties contained in the Schedule.

### THE SCHEDULE

**Policy No:**

**Policy Issuing Office & Code:**

**Intermediary:**

**Intermediary Code:**

**Assured:**

**Address:**

**Interest:**

Import/Inland/Export

**Conveyances:** By Road &/or Rail &/or Air &/or Vessels as per Institute Classification Clause-1/1/2001 &/or Post Parcel

**Voyage:** From..... To.....

**Vessel &/or Conveyance:**

**BL/RR/CN/AWB No. and date:**

**Subject Matter insured:**

**Nature of packing:**

**Marks and Nos:**

**Basis of Valuation:**

Import: ..... Value + ..... % & Duty on actual basis as per attached 'Duty Insurance Clause'

Inland Transit: ..... Value + ..... %

Export: ..... Value + ..... %

**Value declared for Insurance : Rs.....**

**Terms of cover:**

**Excess:**

: .....% of the consignment value each & every loss.



## RAHEJA QBE GENERAL INSURANCE COMPANY LIMITED

### **Co-Insurance:**

Premium: Rs.

Service tax: Rs.

Education Cess: Rs

Higher Education Cess; Rs.

Stamp Duty: Rs...../- (Stamp Duty as per Indian Stamp Act to be charged)

**Total Premium: Rs.**

### **Insuring Terms & Conditions:**

Physical loss or damage to the goods insured subject to following terms & conditions:

#### **For Sending by Sea &/or Road &/or Rail Conveyances:**

Institute Cargo Clauses-A/B/C

Institute War Clauses-Cargo

Institute Strikes Clauses-Cargo

Institute Classification Clause-1/1/2001

Cargo ISM Endorsement

Cargo ISM Forwarding Charges Clause

Institute Cyber Attack Exclusion Clause

Termination of Transit Clause (Terrorism)

Institute Radioactive Contamination, Chemical, Biological, Bio-Chemical, Electromagnetic Weapons Exclusion Clause

Inland Transit (Rail or Road) Clauses-A/B/C

Strikes Riots and Civil Commotion Clause

Special Contract or Private Carriers Warranty

#### **For Shipments/Sending by Aircraft:**

Institute Cargo Clauses (Air) (excluding sendings by Post)

Institute War Clauses (Air Cargo) (excluding sendings by Post)

Institute Strikes Clauses (Air Cargo)

Institute Cyber Attack Exclusion Clause

Termination of Transit Clause (Terrorism)

Institute Radioactive Contamination, Chemical, Biological, Bio-Chemical, Electromagnetic Weapons Exclusion Clause

**For Sendings by Post:**

Institute Cargo Clauses (A)/(B)/(C)

Institute War Clauses (sendings by Post)

Institute Strikes Clauses (Cargo) or Institute Strikes Clauses (Air Cargo) as appropriate

Institute Cyber Attack Exclusion Clause

Termination of Transit Clause (Terrorism)

Institute Radioactive Contamination, Chemical, Biological, Bio-Chemical, Electromagnetic

Weapons Exclusion Clause

**Warranties, other Clauses & Exclusions**

1. Excluding mould, mildew & infestation from any cause.
2. Warranted vehicle/wagon is closed or covered with tarpaulin.
3. Institute Replacement Clause
4. Duty Insurance Clause

**Date:**

**Authorized Signatory**

**IMPORTANT NOTICE TO ASSURED**

**PROCEDURE IN THE EVENT OF LOSS/DAMAGE FOR WHICH UNDERWRITERS MAY BE LIABLE**

**LIABILITY OF CARRIERS, BAILEES OR OTHER THIRD PARTIES**

It is the duty of the Assured and their Agents, in all cases, to take such measures as may be reasonable for the purpose of averting or minimizing a loss and to ensure that all rights against Carriers, Bailees or other third parties are properly preserved and exercised. In particular, the Assured or their Agents are required:-

1. To claim immediately on the Carriers, Port Authorities or other Bailees for any missing packages.
2. In no circumstances, except under written protest, to give clean receipts where goods are in doubtful condition.
3. When delivery is made by Container, to ensure that the Container and its seals are examined immediately by their responsible official. If the Container is delivered damaged or with seals broken or missing or with seals other than those as stated in the shipping documents, to clause the delivery receipt accordingly and retain all defective or irregular seals for subsequent identification.
4. To apply immediately for survey by Carriers' or other Bailees' Representatives if any loss or damage be apparent and claim on the Carriers or other Bailees for any actual loss or damage found at such survey.
5. To give notice in writing to the Carriers or other Bailees within three (3) days of delivery if the loss or damage was not apparent at the time of taking delivery.

**NOTE:** The Consignees or their Agents are recommended to make themselves familiar with the Regulations of the Port Authorities at the port of discharge.



## RAHEJA QBE GENERAL INSURANCE COMPANY LIMITED

Any claim under this Insurance should be submitted without delay, accompanied by all correspondence with Carriers` and other parties regarding their liability.

### **Survey and Settlement**

In the event of loss or damage which may involve a claim under this insurance, immediate notice of such loss or damage should be given to Company's Agent/Representative at the Port of discharge/ nearest office in order that they may examine the goods and issue a Survey Report. If there be no Agent or Representative of the Company at port or place of destination, the notice must be given to nearest Lloyd's Agent.

### **DOCUMENTATION OF CLAIMS**

To enable claims to be dealt with promptly, the Assured or their Agents are advised to submit all available supporting documents without delay, including , when , applicable:-

1. Original policy or certificate of insurance.
2. Original or copy of shipping invoices, together with shipping specifications and/or Weightment Notes.
3. Original Bill of Lading and/or other contract of carriage.
4. Survey report and other documentary evidence to show the extent of the loss or damage.
5. Landing Remarks and Weightment Notes at final destination.
6. Correspondence exchanged with the Carriers and other parties regarding their liability for the loss or damage.